## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CA(18) 40.89/KB/2018

CP (IB) No. 03/KB/2017 CA(IB) No. 29/KB/2018 CA (IB) No. 31/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company Under Section		Nicco Corporation Limited  14 IBC		

Worker's union Finalshus Supration Laha (Adv) Binash Shaw (Adr)/ lipuddela Vinua Kumer Kothey 1. Arishek Guha, Adr lechnology Development Board 2. Sk Shahrulth Raga, Adr ] 1/2/18 01/02/18 Appealant - Uco 1. Rejarshi Dritte, Adrocali Soverjya Roy, Adrocali in CA(1B) No 31 | KB/2018 Om Narayan Kai Advocate 3 Par Financial Cudillon Allahaber Samb, SBD & Canara bank in CA (IAS)29 | KB |2018 1900 Rajosh Charley (law office) Alrahalis Baul Ablight Soulla I A. 89 of 18 Mr. Jishnu chowdhung Mr. Rostul seas Mr. Abhijit Saullen Adrocati

## ORDER

Ld. Liquidator as well as Ld. Counsel for the workers' union, applicants in CA (IB) 29/KB/2018, CA (IB) 31/KB/2018 & CA(IB) 89/KB/2018 is present.

Heard the Ld. Counsel of the UCO Bank in CA (IB) No. 31/KB/2018 as well as Ld. Liquidator in CA (IB) 29/KB/2018. Reserved for order.

C.A(IB) No. 89/KB/2018 has been moved by the Exemployees seeking certain directions against the Liquidator. Copy of the application has been served on the Liquidator. Let reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

Ld. Counsel representing the workers' union made a request that a copy of the C.A. may be served on them. Prayers is allowed. Copy may be given to the the Ld. Counsel appearing on behalf of workers' union.

List it on 05/03/2018.

(Jinan K.R.)

Member (J)

(V.P.Singh)

Member ()